

### Deposits for Registration of Maruti Cars

6171. SHRI K.S. RAO: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Maruti Udyog Limited has recently raised the amount of the fixed deposit for registration of Maruti cars;

(b) if so, the amount of registration deposits now fixed as against the earlier amount;

(c) the reasons for raising the amount of registered deposit;

(d) whether it had come to the notice of the Maruti Udyog Limited that some banks had been giving fixed deposit receipts for higher amount even on depositing lesser amount:

(e) if so, the particulars of the banks;

(f) whether the matter had been taken up with higher authorities of the banks;

(g) whether raising the limit of registration deposit has helped in curbing the speculative bookings;

(h) if so, with what results; and

(i) the other measures taken by the company to curb the speculation in booking by individuals and the car dealers?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) to (f). The deposit for Maruti-800 cars was raised to Rs. 1,00,000 on 22.2.1990 with a view to curbing speculative bookings and to ensure that a genuine customer gets his vehicle in the shortest possible time. It was however observed that some banks were issuing FDRs by taking margin money deposits which enabled individuals/companies to place orders in excess

of their requirements. Hence, the genuine buyers still had to wait for a long period besides blocking a sum of Rs. 1,00,000 as FDR. Therefore, with a view to achieving the desired objective, Maruti Udyog Ltd. reduced the FDR amount to Rs. 35,000 with effect from 29.3.1990 incorporating the clause that FDRs issued by banks for purchase of Maruti vehicles were to be free of any form of lien or encumbrances. Banks do finance the purchase of cars and financing of booking is a part of that transaction. The particulars of the banks are not available with the Company and it has not taken up the matter with higher authorities.

(g) to (i). Since the scheme has been introduced only recently, it has not been possible to assess its impact.

### Improvement in Safety and Maintenance System of Vayudoot and Dornier Fleet

6172. SHRI DILIP SINGH JU DEO: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether recommendations made by a high-powered technical committee about one and a half years ago to improve the safety and maintenance systems of Vayudoot's Dornier fleet have been implemented;

(b) if not, the reasons therefor; and

(c) the steps proposed to be taken on the various safety measures recommended by the Committee?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) and (c). Do not arise in view of (a) above.